

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 187 of 2006

Jabalpur, this the 3rd day of April, 2006

Hon'ble Shri Justice M.A. Khan, Vice Chairman
Hon'ble Dr. G.C. Srivastava, Vice Chairman

1. Nirmal Kumar Dey, S/o. late Shri D.L. Dey, aged about 52 years, R/o. 172, Vehicle Colony Mandi, Near Reliance Tower, Jabalpur (M.P.).
2. Dilip Kumar Iyengar, S/o. Late Shri K.S. Iyengar, aged about 59 years, R/o. 3454-B, Sector-II, VFJ Estate, Jabalpur (MP).
3. Amrit Lal Rajak, S/o. late Sri B.L. Rajak, Aged about 53 years, R/o. 31, Mahavir Compound, Sadar Bazar, Cannt. Jabalpur (MP).

Applicants

(By Advocate – Shri Sajid Akhtar)

V e r s u s

1. Union of India, through Secretary, Ministry of Defence Production, New Delhi.
2. Sr. General Manager, Vehicle Factory, Jabalpur (MP).....

Respondents

O R D E R (Oral)

By Justice M.A. Khan, Vice Chairman -

The applicants have filed this OA for direction to the respondents to extend the benefit of circular dated 18.4.1981 to the applicants with all consequential benefits with effect from the date it was implemented by Ordnance Factory Board in Heavy Vehicle Factory, Avadi and further to create at least two opportunities for

Shri M.A. Khan *l/p*

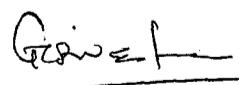
promotion in line with the law laid down by the Hon'ble Supreme Court.

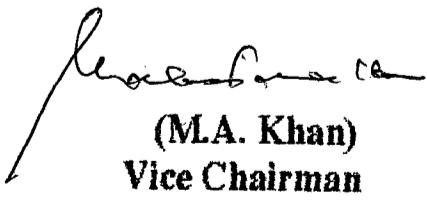
2. In the OA it is submitted that the applicants have made several representations to the respondents. But they have not been decided by the respondents. At the time of hearing, learned counsel for the applicants has requested that the present OA may be treated as representation made by the applicants to the respondents for redressal of their grievances and the present OA can be disposed of with direction to the respondents to take decision on this representation by a reasoned order at an earlier date.

3. We are inclined to accede to this request as it will not cause any prejudice to the right of the respondents and hence, reply is not needed to be filed by them.

4. Accordingly, the present OA is disposed of at the admission stage with the direction that the present OA shall be treated as a representation made by the applicants for redressal of their grievances and the respondents shall decide the said representation within a period of three months from the date of receipt of copy of this representation alongwith the copy of this order. The learned counsel for the applicant undertakes to supply the copy of the representation and the copy of the order to the respondents within a week.

5. OA is disposed of. The applicants if still aggrieved by the order passed by the respondents may approach the Tribunal again for redressal of their grievances in accordance with law.


(Dr. G.C. Srivastava)
Vice Chairman


(M.A. Khan)
Vice Chairman

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पृष्ठांकन सं. द्यो/न्या..... जबलपुर, मि.....

स्कॉलिफिकेशन नं. १०२०-१०३०-

- (1) राधेश, उमा लला ने द्यो/न्या..... जबलपुर, जबलपुर
- (2) राधेश, द्यो/न्या..... जबलपुर, जबलपुर
- (3) प्रत्यक्षी द्यो/न्या..... द्यो/न्या..... जबलपुर
- (4) क्षेत्राल, द्यो/न्या..... जबलपुर

C. D. Khaten
B.V. 2022

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